

**VOLUNTARY DISCLOSURE OF ASSETS AS ON THE DATE OF DECLARATION**  
**(In terms of the Resolution Passed by the Full Court of the Madras High Court held on**  
**03<sup>rd</sup> September, 2009)**

**Name : M.DHANDAPANI**

**Judge, High Court, Madras**

**Date of Elevation : 28.06.2017**

**Date of declaration : 18.12.2019**

<i>Sl. No.</i>	<i>Items</i>	<i>Nature of Property</i>	<i>Property Description</i>	<i>Remarks</i>
1.	Plot	House property settled on 12.06.2019.	Item 1: All that piece and parcel of the entire vacant land measuring 1551.50 sq.ft. in Old Survey Nos.361/8, 361/11, New Survey Nos.361/8, 361/11C3, 361/60B and 361/54 of Sakthipuram (inside), Chinnasalem (South) Village, Chinnasalem Taluk, Villupuram District bounded on the North by : Lakshmanan Land South by : Item 2 of this Schedule East by : Road and West by : Teacher Murugan Land  Measuring	The said property was settled by my brother-in-law in favour of my wife on 12.06.2019.

<i>Sl. No.</i>	<i>Items</i>	<i>Nature of Property</i>	<i>Property Description</i>	<i>Remarks</i>
			<p>54 feet 6 inches on the Northern side  52 feet 6 inches on the Southern side  29 feet on the Eastern side and  29 feet on the Western side</p> <p>Item 2:</p> <p>All that piece and parcel of the entire triangle shaped vacant land measuring 722 sq.ft. in Old Survey Nos.361/8, 361/11, New Survey Nos.361/8, 361/11C3, 361/60B and 361/54 of Sakthipuram (inside), Chinnasalem (South) Village, Chinnasalem Taluk, Villupuram District bounded on the  North by : Item 1 of this Schedule  South by : Tar Road  East by : Road and  West by : Teacher Murugan Land  Measuring  52 feet 6 inches on the Northern side  56 feet 6 inches on the Southern side  0 feet on the Eastern side and  27 feet 6 inches on the Western side</p> <p>and situated within the Sub-Registration District of Chinnasalem.</p> <p>Items 1 and 2 in all measuring 2273.50 sq.ft.</p>	

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			The present market value of the Schedule mentioned property is Rs.9,13,947/- and the stamp duty paid is Rs.9,140/-	
2.	Plot	House Property purchased on 06.12.2019	<p>All that piece and parcel of 4800 sq.ft. of vacant land being the Western portion of Plot No.47, Present No.21, Seashore Town First Avenue, Panaiyur, Chennai – 600 119, bearing Survey Nos.12/44 and 12/45 of Sholinganallur Village, Sholinganallur Taluk, Kancheepuram District, bearing Patta No.3199 (Old Survey Nos.2/3C and 12/1) with running feet of compound wall on the Northern, Southern and Western sides only coloured as Red in the annexed plan as bounded on the</p> <p>North by : Seashore Town First Avenue  South by : Plot Nos.51-A and 51-B,  Seashore Town Second Avenue  East by : Remaining lands in Plot Nos.46 and 47,  Present No.21, Seashore Town First Avenue  West by : Plot No.48, Seashore Town First Avenue</p> <p>Measuring,  East to West on the Northern side 60 feet  East to South on the Southern side 60 feet  North to South on the Eastern side 80 feet  North to South on the Western side 80 Feet</p> <p>and situated within the Registration District of Chennai</p>	The said property was purchased by me after realizing the fixed deposit made by me earlier (the said deposit was already disclosed by me in the earlier assets declaration) and after borrowing a sum of Rs.60,00,000/- from the Indian Bank.

<i>Sl. No.</i>	<i>Items</i>	<i>Nature of Property</i>	<i>Property Description</i>	<i>Remarks</i>
			South and Sub-Registration District of Neelangarai. Market value of the Schedule property is Rs.1,30,00,000/- and Stamp Duty is Rs.14,29,870/-	